

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS
RAJYA SABHA
UNSTARRED QUESTION NO- 796
ANSWERED ON 13/12/2022

LEASING OUT OF GOVERNMENT LAND TO PRIVATE ENTITIES

796. SHRI SUKHENDU SEKHAR RAY:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

- (a) the areas of land owned and possessed by the Ministry so far leased out to private entities during 2016 to 2021, the details thereof, year-wise;
- (b) the main objectives and conditions for such policy of lease;
- (c) whether any periodic assessment is being made for use of such land leased out to private entities;
- (d) if so, a summary of such assessments; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

- (a) The year- wise detail of total leased out land of ports to private entities is given below:-

Year	2016	2017	2018	2019	2020	2021
Area (In Acres)	299.63	6803.84	269.36	3967.68	115.91	322

(b) The main objective of the Policy Guidelines for Land Management is to ensure that the land resources are put to optimum use as per the approved Land Use Plan with focus on retaining and attracting port traffic. To ensure that optimum value is realized by licensing/ leasing port land through a transparent tender-cum-auction methodology. The policy also recognizes the need for special dispensation for cases relating to educational and security purposes.

(c) & (d) Periodic assessment and monitoring of land leased out to private entities is done periodically by the ports concerned as per the terms and conditions of the lease agreement signed between the lessee and the Port Authorities.

- (e) Does not arise.
